By Speed Post

NATIONAL INVESTIGATION AGENCY
MINISTRY OF HOME AFFAIRS
Opposite C.G.O Complex,
Lodhi Road, New Delhi – 110003

No. 102/Legal/Spl. Court-Judge/NIA/Meghalaya 7130 Dated, the June, 2018

Office Memorundam

In reference to the Memo No. HC.VII-156/2012/2008/A dated 05.04.2018 of the Registrar (Vigilance), the Gauhati High Court at Guwahati (High Court of Assam, Nagaland, Mizoram and Arunachal Pradesh), the Central Government, in exercise of powers conferred by sub-section 3 of Section 11 of the NIA Act, 2008, has appointed Shri Neiko Kano, Principal District and Sessions Judge, Dimapur as the **"Special Judge"** to preside over the NIA Special Court at Dimapur.

3

Name of the NIA Special Court notified vide Gazette Notification No.	Jurisdiction of the Special Court	Name of the Judge appointed to preside over the NIA Spl. Court vide Gazette Notification No.
Court of District and Sessions Judge, Dimapur, vide notified No. SO 2146 (E) dated 01.09.2010.	Throughout the state of Nagaland.	Shri Neiko Kano, Principal District and Sessions Judge, Dimapur vide notification No. S.O. 2349 (E) dated 08.06.2018.

02. The MHA notification in this regard has been published in the Gazette of India, Extraordinary, Part-II, as No. S.O. 2349 (E) dated 08.06.2018. A copy of the Gazette notification is enclosed for reference).

(ANIL SHUKLA, IPS)
Inspector General (Legal)
Tel: 011-24367964
e-mail: anilshukla.nia@gov.in

Copy to:-

1. The Registrar (Vigilance), the Gauhati High Court at Guwahati-781001.
3. Shri Neiko Kano, Principal District & Sessions Judge, Dimapur, Nagaland-797113.
3. Branch Office Guwahati.
4. Office file.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 2129]	नई दिल्ली, शुक्रवार, जून 8, 2018/ज्येष्ठ 18, 1940
No. 2129]	NEW DELHI, FRIDAY, JUNE 8, 2018/JYAISTHA 18, 1940

गृह मंत्रालय

अधिसूचना

नई दिल्ली, 8 जून, 2018

का.आ. 2349(अ).—जबकि, केन्द्रीय सरकार ने, राष्ट्रीय अन्वेषण अधिनियम, 2008 (2008 का 34) (जिसे इसमें इसके बाद उक्त अधिनियम के रूप में संदर्भित किया गया है) की धारा 11 की उप-धारा (1) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, भारत के राजपत्र, असाधारण, भाग- II, खण्ड-3, उप-खण्ड (ii) में प्रकाशित दिनांक 01 सितम्बर, 2010 की अधिसूचना संख्या का. आ. 2146 (अ) के तहत दीमापुर के जिला तथा सत्र न्यायालय को उक्त अधिनियम की धारा-11 की उप-धारा (1) के प्रयोजनार्थ अनुसूचित अपराधों के विचारण के लिए विशेष न्यायालय के रूप में अधिसूचित किया था, जिसका क्षेत्राधिकार संपूर्ण नागालैंड राज्य था;

और जबकि, श्री एस. हुकातो स्वू, जिला एवं सत्र न्यायाधीश, दीमापुर जिनको भारत के राजपत्र, असाधारण, भाग- II, खण्ड-3, उप-खण्ड (ii) में दिनांक 22 अगस्त, 2012 को प्रकाशित अधिसूचना सं. का. आ. 1944 (अ) के तहत उक्त विशेष न्यायालय की अध्यक्षता करने के लिए न्यायाधीश के रूप में नियुक्त किया गया था, का स्थानातंरण हो गया है;

अत: अब, केन्द्रीय सरकार, राष्ट्रीय अन्वेषण अधिनियम, 2008 (2008 का 34) की धारा-11 की उप-धारा (3) के द्वारा प्रदत्त की गई शक्तियों का प्रयोग करते हुए तथा 22 अगस्त, 2012 की अधिसूचना संख्या का. आ. 1944 (अ) का अधिक्रमण करते हुए, सिवाय उन कार्यों के, जिन्हें ऐसे अधिक्रमण के पूर्व सम्पादित कर लिया गया था अथवा करने से लोप कर दिया गया था, गुवाहाटी उच्च न्यायालय के माननीय मुख्य न्यायाधीश की सिफारिश पर श्री नीको कानो, प्रधान जिला एवं सत्र न्यायाधीश, दीमापुर को उक्त विशेष न्यायालय के न्यायाधीश के बतौर अध्यक्षता करने हेतु एतद्वारा नियुक्त करती है।

[फा. सं. 17011/50/2009/आईएस-IV (पार्ट- II)]

सुधीर कुमार सक्सेना, संयुक्त सचिव

MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 8th June, 2018

S.O. 2349(E).—Whereas, in exercise of the powers conferred by sub-section (1) of section 11 of the National Investigation Act, 2008 (34 of 2008) (hereinafter referred to as the said Act), the Central Government had, vide notification number S.O. 2146 (E) dated the 1st September, 2010, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), notified the Court of District and Sessions Judge, Dimapur, as the Special Court for the purposes of sub-section (1) of section 11 of the said Act having jurisdiction throughout the State of Nagaland for the trial of Scheduled Offences;

And whereas, Shri S. Hukato Swu, District and Sessions Judge, Dimapur, who was appointed as the Judge to preside over the said Special Court vide notification number S.O. 1944 (E) dated the 22nd August, 2012, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), has been transferred;

Now, therefore, in exercise of the powers conferred by sub-section (3) of section 11 of the National Investigation Act, 2008 (34 of 2008) and in supersession of the notification number S.O. 1944 (E) dated the 22nd August, 2012, except in respect of things done or omitted to be done before such supersession, the Central Government, on the recommendation of the Hon'ble Chief Justice, The Gauhati High Court at Guwahati, hereby appoints Shri Neiko Kano, Principal Disirict and Sessions Judge, Dimapur, as the Judge to preside over the said Special Court.

[F. No. 17011/50/2009/IS-IV (Part-II)]

SUDHIR KUMAR SAXENA, Jt. Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064 and Published by the Controller of Publications, Delhi-110054.